

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI

O&M INSTRUCTION NO. 6/2019

DATED 23rd JULY, 2019

Subject: Delegation of Financial Powers to the Regional Authorities of Directorate General of Foreign Trade.

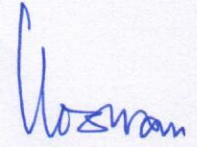
In continuation of O&M Instruction No. 3/2019 dated 23.05.2019 issued by the Directorate General of Foreign Trade on the above mentioned subject, it has been decided that the financial powers vested in Additional DGFT would be exercised in respect of different Regional Authorities as under:

S.No.	Additional DGFT	Jurisdiction of Regional Authorities
1	Additional DGFT, CLA, DELHI	1. Delhi 2. Kanpur 3. Moradabad 4. Varanasi 5. Panipat 6. Jaipur 7. Dehradun
2	Additional DGFT, Ludhiana	1. Ludhiana 2. Chandigarh 3. Jammu 4. Srinagar
3	Additional DGFT, Mumbai	1. Mumbai 2. Pune 3. Nagpur 4. Bhopal 5. Raipur
4	Additional DGFT, Ahmedabad	1. Ahmedabad 2. Rajkot 3. Vadodara 4. Surat
5	Additional DGFT, Kolkata	1. Kolkata 2. Cuttak 3. Guwahati 4. Patna 5. Shillong
6	Additional DGFT, Chennai	1. Chennai 2. Madurai 3. Coimbatore
7	Additional DGFT, Bangalore	1. Bangalore 2. Cochin 3. Thiruvananthapuram 4. Belagavi
8	Additional DGFT, Hyderabad	1. Hyderabad 2. Vishakhapatnam 3. Vijayawada

2. In addition to above and in partial modification in O&M Instruction No. 3/2016 dated 05.09.2016, the Appellate Authority in respect of Regional Authority, Dehradun stands transferred from Addl. DGFT Ludhiana to Addl. DGFT CLA, New Delhi.

3. All other conditions in the OM Instruction No. 2/2019 dated 22.03.2019 remain unchanged.

4. This issues with the approval of the Competent Authority.



(Arunoday Goswami)

Jt. Director General of Foreign Trade

To

1. All Officers/Sections at Hqrs.
2. All Zonal/Regional Offices
3. All Members of Review Committee